

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Additional Reply/Response filed by the Respondent No.5 i.e. Tirupatibaalaji Fibres Pvt. Ltd.	1-6
2.	Affidavit	7
3.	<u>Annexure: A</u> Photographs of the digital display for emission	8
4.	<u>Annexure: B (Colly)</u> Photographs of the boiler ducting and the boiler area of the answering Respondent	9-15
5.	Proof of Service	16




ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.5)

A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: NEW DELHI

Date: 15/10/25

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam

Versus

..... Applicant

State of Uttar Pradesh & Ors.

..... Respondents

ADDITIONAL REPLY /RESPONSE FILED BY THE RESPONDENT

NO.5 i.e. TIRUPATIBAALAJI FIBRES PVT. LTD.

MOST RESPECTFULLY SHEWETH:

1. That the present Additional Reply/Response has been filed by the Respondent No.5 i.e. Tirupatibaalaji Fibres Pvt. Ltd. [hereinafter referred to as the “answering Respondent”]. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: 9 Km Stone, Bhopa Road, Muzaffarnagar (U.P.) and is engaged in the business of manufacturing & sale of writing, printing and kraft paper using waste paper as raw material.

2. That on 21.02.2025, the answering Respondent has already filed its Reply in this present Original Application and has also filed several documents along-with the said Reply dated 21.02.2025. That the answering Respondent craves leave & indulgence of this Hon’ble Tribunal that the contents of the said Reply dated 21.02.2025 filed by the answering Respondent and the documents filed along-with the said Reply dated 21.02.2025 may be treated as part & parcel of this present

Additional Reply and the same are not repeated herein for the sake of brevity.

3. That this Hon'ble Tribunal, vide Order dated 17.12.2024, appointed Mr. Rahul Khurana (Advocate) as Amicus Curie in the present matter. That the Ld. Amicus Curie visited the manufacturing units of the answering Respondent on 08.02.2025 and, thereafter, the Ld. Amicus Curie filed his Report on 21.02.2025 before this Hon'ble Court.

4. **EXPLANATIONS W.R.T. THE OBSERVATIONS MADE BY THE LD. AMICUS CURIE IN HIS REPORT DATED 21.02.2025:**

That the Ld. Amicus Curie has visited the unit of the answering Respondent on 08.02.2025 along-with UPPCB officials. That the Ld. Amicus Curie filed a Status Report dated 21.02.2025, which is available on the website of this Hon'ble Tribunal. That the findings w.r.t. the unit of the answering Respondent is contained from Page No. 959 to 987 of the said Status Report dated 21.02.2025. That a perusal of the said Status Report dated 21.02.2025 filed by the answering Respondent shows that the answering Respondent is a compliant unit.

- (a) That the Ld. Amicus Curie at Page No. 959 of the said Status Report has observed that no Electro Static Precipitator is installed. In this regard it is submitted that the answering Respondent has submitted dry and wet scrubber in its boiler which is working effectively and maintaining the desired parameters of the emission.
- (b) That the Ld. Amicus Curie at Page No. 959 of the said Status Report has observed that no digital display for emission was found. In this regard it is submitted that digital display for emission

has already been installed by the answering Respondent. Photographs of the digital display for emission are collectively annexed as **Annexure: A.**

- (c) That the Ld. Amicus Curie at Page No. 965 of the said Status Report has observed that boiler was emitting smoke and, thereafter, from Page No. 967 to 971, observed that light weight bagasse particles were flying around boiler. In this regard it is submitted that the answering Respondent duly repaired all the leakage from the boiler ducting due to which there was some smoke and light weight bagasse particles. It is further submitted that after repairs there is no smoke and light weight bagasse particles flying around the boiler area. Photographs of the boiler ducting and the boiler area of the answering Respondent are collectively annexed as **Annexure: B (Colly).**

5. That further, the officials of the Uttar Pradesh Pollution Control Board (UPPCB) [the Respondent No.3 herein] has inspected the manufacturing units of the answering Respondent on 11.07.2025 and, thereafter, filed its Response dated 22.07.2025 before this Hon'ble Tribunal.

6. **ANALYSIS OF THE RESPONSE DATED 22.07.2025 FILED BY THE RESPONDENT NO.3 i.e. UPPCB W.R.T. THE INSPECTION OF THE MANUFACTURING UNIT OF THE ANSWERING RESPONDENT DONE BY THE OFFICIALS OF THE RESPONDENT NO.3 ON 11.07.2025:**

- (a) That the answering Respondent have valid Consolidated CTO & Authorization (Air & Water Act), which is valid till 31.12.2029.

- (b) That the answering Respondent has one borewell with flow meter.
- (c) That the answering Respondent have valid NOC for ground water extraction, which is valid till 18.01.2027.
- (d) That the answering Respondent has a full fledge Effluent Treatment Plant (ETP).
- (e) That the parameters of the samples collected from the outlet of the ETP of the answering Respondent were found within the prescribed norms.
- (f) That OCEMS are installed at ETP outlet which are connected with CPCB/UPPCB server and found operational.
- (g) That the answering Respondent has installed one boiler of capacity 15 TPH. That the answering Respondent uses Rice Husk, Bagasse, RDF and Agrofuel (Bagasse) as fuel for its said boiler.
- (h) That the answering Respondent has provided stack of height 30 meter and installed multi-cyclone & wet scrubber as APCS.
- (i) That OCEMS are installed at stack which are connected with CPCB/UPPCB server and found operational.
- (j) That the answering Respondent has submitted the Stack Monitoring Report. That as per the analysis report, the specific parameters were found within the prescribed limits.
- (k) That record of the fly ash generation has been duly maintained by the answering Respondent.
- (l) That approximately 1.5 MT/day fly ash has been generated by the answering Respondent.
- (m) That the answering Respondent has an agreement with a brick kiln, namely, M/s Roshan Brick Supply, Near Jolly Road, Muzaffarnagar for disposal of fly ash by using it in making bricks.

- (n) That record of the plastic waste generation has been duly maintained by the answering Respondent.
 - (o) That average 2.0 MT/day plastic waste has been generated by both the units of the answering Respondent.
 - (p) That the answering Respondent uses the plastic waste in recycling plant which is established in the premises of the answering Respondent.
 - (q) That the answering Respondent has valid Hazardous Waste Authorization from UPPCB, which is valid till 20.12.2027.
 - (r) That the answering Respondent has an agreement with TSDF M/s Bharat Oil & Waste Management, Kanpur Dehat (U.P.).
7. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

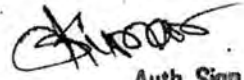
PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the captioned Original Application being O.A. No.797 of 2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*" in as far as it is related with the answering Respondent i.e. Respondent No.5, namely, Tirupatibaalaji Fibres Pvt. Ltd.;

- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

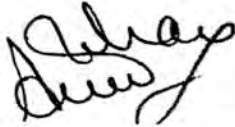
By Tirupatibaalaji Fiberris Private Limited



Auth. Sign.

RESPONDENT NO.5

THROUGH



ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.5)

A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. - 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: NEW DELHI
Date: 15/10/25

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 797 of 2024)

IN THE MATTER OF:
Gautam..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents



AFFIDAVIT

I, Shailender Kumar aged about 42 years S/o Late Sh. Ramesh Chand working as Accounts Executive with Tirupatibaalaji Fiberr Private Limited having its Unit at: 9 Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251 001 (the Respondent No.5 herein) do hereby solemnly affirm state as under:-

1. That I am working as Accounts Executive with Tirupatibaalaji Fiberr Private Limited (the Respondent No.5 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Additional Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Additional Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

DEPONENT

VERIFICATION:

Verified at on this day of _____ 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

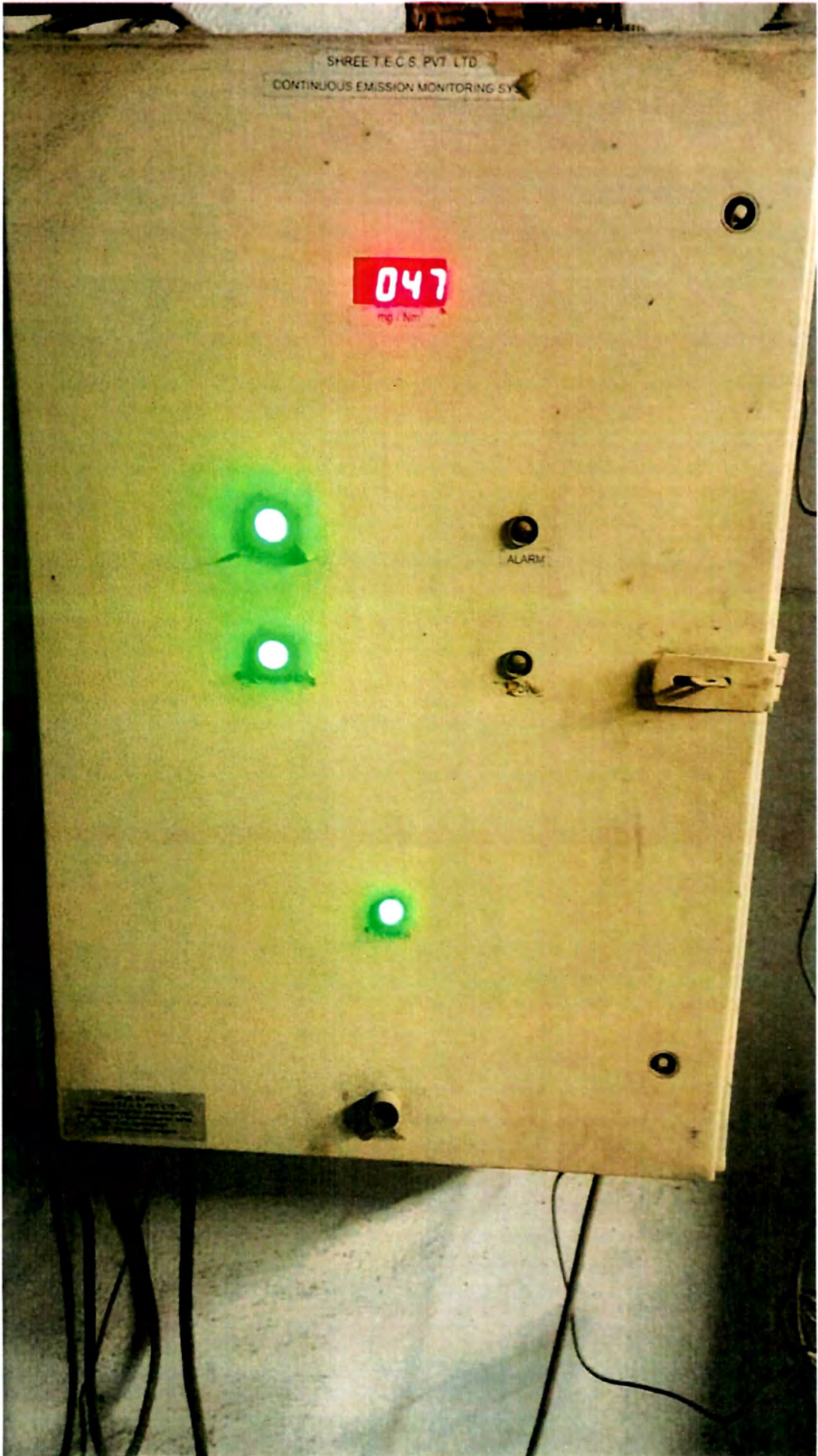
DEPONENT

PREMA TYAGI
NOTARY
MUZAFFARNAGAR

Subscribed and sworn to before me at _____
on this _____ day of _____ 2025
I, the undersigned, a Notary Public for the State of Uttar Pradesh,
do hereby certify that the above contents of the affidavit are true and correct to the best of my knowledge and belief.
Notary Public, Muzaffarnagar, U.P.

11 4 OCT 2025

Identified by





1378

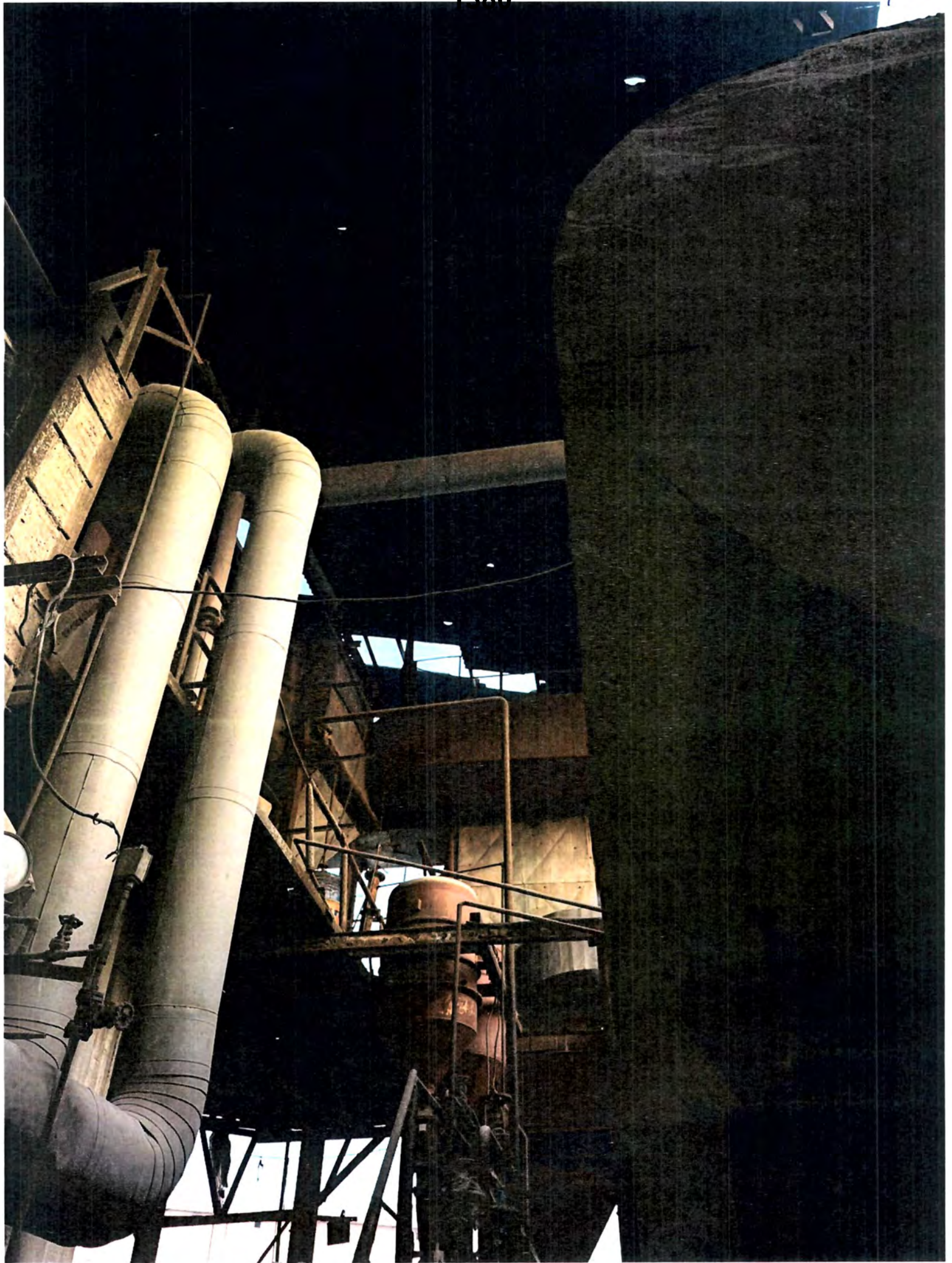
10



1379

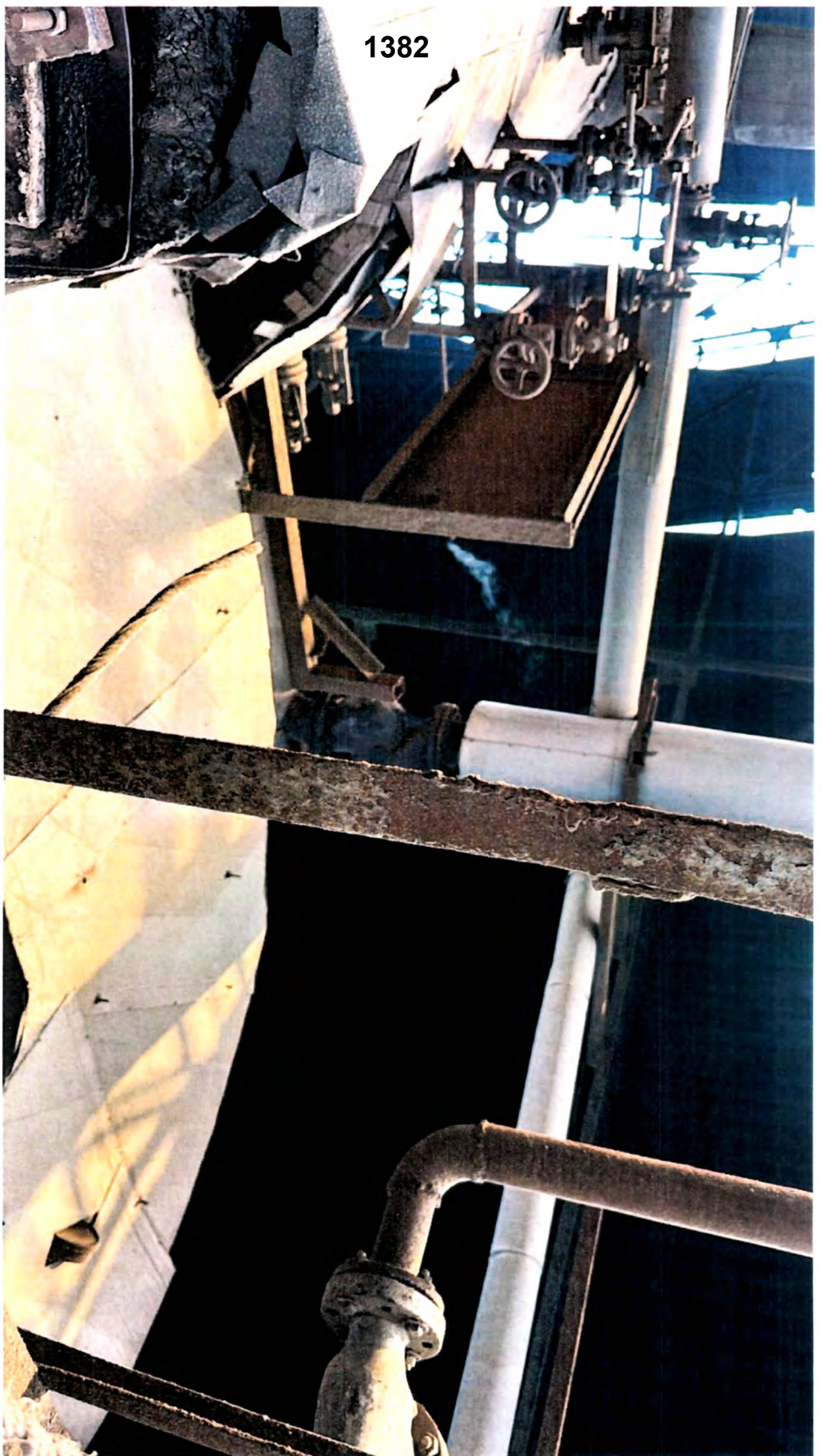
11







1382







Reply filed by respondent no. 5

1 message

Kaushal Sharma <kaushal90.legal@gmail.com>

Wed, 15 Oct, 2025 at 6:47 pm

To: csup@nic.in, dmmuz@nic.in, ms@uppcb.in, upgwd.in@gmail.com <upgwd.in@gmail.com>, rkhuranalegal@gmail.com <rkhuranalegal@gmail.com>

Sir,
Kindly find the Pdf copy of Reply Filed by respondent no.5 in O A no.797/2024.
Regards
Kaushal Sharma
C/O Abhinav Anand Advocate

**TIRUPATIBAALAJI FIBRES-.pdf**

2.3 MB